

TO BE PUBLISHED IN PART II, SECTION 3 (ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

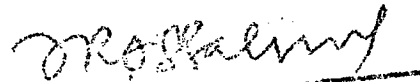
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NEW DELHI THE 5TH OCTOBER, 1974.

NOTIFICATION  
INCOME-TAX

No.744 (F.No.404/110/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961, (43 of 1961), the Central Government hereby authorises Shri A.K.Shukla who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri R.S.Chauhan made under Notification No.322 (F.No.404/131/71-ITCC) dated 11.11.1971, is hereby cancelled.

3. This notification shall come into force with effect from the date Shri A.K.Shukla takes over charge as Tax Recovery Officer.

  
(T.R.AGGARWAL)


DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,  
Govt. of India Press,  
New Delhi.

No.744 (F.No.404/110/74-ITCC)

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3. The Director, IRS(DT) Staff College, Nagpur.
4. The Comptroller & Auditor General of India, New Delhi (25 copies).
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6. The Accountant General, Uttar Pradesh, Allahabad.
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(T.R.AGGARWAL)

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\*SSN.

No.CC/ITCC/839/242/ISP/74.